

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. †1560
TO BE ANSWERED ON 03.05.2016**

†1560. FUNDS FOR OBC UNDER SUB PLAN

DR. SWAMI SAKSHIJI MAHARAJ:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details of funds provided under Other Backward Class (OBC) sub plan during the last two years, State-wise including in Uttar Pradesh;
- (b) whether the Government monitors the utilization of Funds provided under the said sub-plan;
- (c) if so, the mechanism adopted in this regard along with the outcome thereof; and
- (d) whether instances of funds under Other Backward Class sub-plan being diverted to other heads have been reported/ detected, if so, the details thereof and the corrective steps taken thereof?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI KRISHAN PAL GURJAR)

(a) to (d): There is no Sub Plan for Other Backward Classes(OBC). However, over 18% of the total budgetary allocation of Department in 2016-17 have been earmarked for various Centrally Sponsored/ Central Sector Schemes for OBCs that are being implemented in association with the States/UTs, including Uttar Pradesh.

The Mechanism adopted for monitoring of utilization of funds released under various schemes for OBCs is as under:-

- i) Review meeting/ video conferences are held at regular intervals with officials of the State Governments/UT Administrations.
- ii) Performance of the schemes is monitored through annual progress reports furnished by the State Government/UT Administration.
- iii) Nodal officers have been appointed in the Ministry having State specific responsibilities for conducting parallel review/inspection/meeting with State Officials regarding implementation of the schemes, as and when required.
- iv) Minister (SJ&E) takes review meeting of States/UTs in their respective States/UTs to take stock of progress made by the implementing agencies and the constraints faced therein.
- v) Bi-annual Conference of State Social Welfare Ministers and the Annual Conference of State Welfare Secretaries are also organized wherein, inter alia, all the schemes of the Department of Social Justice and Empowerment are reviewed. In such conferences the States/UTs are also advised to strengthen their monitoring mechanism.
- vi) In addition to the above, third party and scheme-specific evaluations are also taken up by the Ministry.
